



CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH

T.A.No. **061/1384/2020**
 Jammu, this the **21.9.2020**

CORAM: HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J)

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Nassreen Akhter

Applicant

(BY ADVOCATE: Ms. Surinder Kaur)

Versus

State of Jammu & Kashmir & Ors. .. Respondents

O R D E R(Oral)

HON'BLE MR.RAKESH SAGAR JAIN, MEMBER(J).

1. Present petition has been filed by the applicant for issuing directions to the respondents to consider her selection/appointment on the post of Anganwari worker. After going through the petition, we are of the view that this Tribunal has no jurisdiction to entertain/try the present case of the Anganwari workers.
2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled **Bahadur Singh v/s Union of India** vide order dated 25.03.2019 has held that since



the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench and copy of Order has been placed on record.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 12.10.2020.

(ANAND MATHUR)

Member (A)

Place: Jammu
Dated: 21.9.2020.

KKS

(RAKESH SAGAR JAIN)

Member(J).